

**GOVERNMENT OF INDIA
PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS
LOK SABHA**

UNSTARRED QUESTION NO:5312
ANSWERED ON:09.05.2012
FUNDING OF SANSKRITI SCHOOLS
Shankar Alias Kushal Tiwari Shri Bhisma

Will the Minister of PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS be pleased to state:

- (a) whether any funds have been provided to the Sanskriti Schools under any schemes of the Government;
- (b) if so, the details of such schemes alongwith the amount released during the last three years;
- (c) the basis on which the land has been allotted for the construction of Sanskriti Schools and whether the funds are still being provided by the Union Government and other departments for the construction of Sanskriti Schools;
- (d) if so, the provision under which the funds are being provided;
- (e) whether there is any provision for admission of children of economically weaker sections and children belonging to scheduled castes/scheduled tribes as a result of extending funds to these schools; and
- (f) if so, the details thereof alongwith the violation of admission rules noticed and action taken in this regard?

Answer

Minister of State in the Ministry of Personnel, Public Grievances and Pensions and Minister of State in the Prime Minister's Office.
(SHRIV. NARAYANASAMY)

(a) & (b): Funds were provided by the Ministry of Personnel, Public Grievances and Pensions as Grants-in-aid under the Non-Plan (Non-recurring) scheme during the years 2004-05 to 2008-09. Information relating to the schemes under which funds released to the school by other Departments/ Organisations is not maintained centrally. No funds have been provided to Sanskriti Schools during last three years (April, 2009 onwards).

(c) & (d): Ministry of Urban Development had allotted the land to the Civil Services Society (Sanskriti School) for construction of the composite school building in Chankyapuri, New Delhi at a token premium of Rs.1/- plus Rs. 1/- as annual ground rent.

(e): Land was allotted to the Sanskriti School on a condition inter-alia that the freeship from the tuition fee shall be governed by the rules laid down by Directorate of Education of Delhi Administration/Ministry of Human Resources Development from time to time and admission to the extent of 25% to weaker sections and grant of freeship to them. The Sanskriti School is providing the facility for admission of poor students under the category of Economically Weaker Section (EWS) based on the guidelines of the Directorate of Education, Govt. of NCT, New Delhi.

(f): Sanskriti School has reported that there has been no violation of admission rules.